

[Shri Raj Bahadur]

are able to reach a decision, the House will be informed.

About freight rates, this question has been raised earlier also in this House. I can only say that the only answer lies in expanding our fleet as much as we can and to be as much independent as possible of the liner conferences. But the liner conferences are an essential requirement also because they provide a stable, dependable, regular service. So, we have got to see that so far as we are concerned, there is no ground or reason given for the increase in freight rates. Port charges increase because the labour wage bill increases. Increase in the wage bill leads to increase in port charges. Port charges and other increases, like increase in the cost of oil, bunker and all this, lead to increase in freight rates. When these freight rates are increased, they prove detrimental and reduce the capacity of our exports to complete in foreign markets. It is a vicious circle. So, let us be all conscious about it and try to do whatever we can about it.

MR. SPEAKER: I am glad, something has been said about this Ministry also. I will now put all the cut motions to the vote of the House.

SHRI S. M. BANERJEE (Kanpur): Sir, it is five minutes past six O'Clock; so, the Demands cannot be guillotined now.

MR. SPEAKER: You work both ways. You ask for extension of time and then you also object to it.

SHRI S. M. BANERJEE: If a man is to be hanged at 4 O'Clock, he cannot be hanged after it is past 4 O'Clock.

MR. SPEAKER: I am now putting all the cut motions together to the vote of the House.

All cut motions were put and negatived.

MR. SPEAKER: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper be granted to the President to complete the sums necessary to defray the charges that will come in course of payment

during the year ending the 31st day of March, 1972, in respect of the Heads of demands entered in the second column thereof against Demands Nos. 73 to 77 and 134 to 136 relating to the Ministry of Shipping and Transport."

The motion was adopted.

18.05 hrs.

MINISTRIES OF FINANCE, LAW AND JUSTICE AND
PLANNING AND DEVELOPMENTS OF ATOMIC
ENERGY, COMPANY AFFAIRS, ETC.

MR. SPEAKER: I am now putting all the outstanding Demands to the House.

The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper be granted to the President to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1972, in respect of the Heads of demands entered in the second column thereof against—

- (1) Demands Nos. 13 to 27 and 114 to 121 relating to the Ministry of Finance;
- (2) Demand No. 69 relating to the Ministry of Law and Justice;
- (3) Demand No. 72-A relating to the Ministry of Planning;
- (4) Demand Nos. 88, 89 and 143 relating to the Department of Atomic Energy;
- (5) Demand Nos. 95 and 96 relating to the Department of Company Affairs;
- (6) Demand No. 97 relating to the Department of Electronics;
- (7) Demand No. 101 relating to the Department of Parliamentary Affairs;
- (8) Demand No. 103 relating to the Department of Science and Technology;
- (9) Demand No. 106 relating to the Department of Supply;

(10) Demand No. 108 relating to Lok Sabha;

(11) Demand No. 109 relating to Rajya Sabha; and

(12) Demand No. 110 relating to the Secretariat of the Vice-President."

The motion was adopted.

SHRI S. M. BANERJEE: Let us observe silence for two minutes.

MR. SPEAKER: Silence for what?

SHRI S. M. BANERJEE: To pay our homage to those who have been guillotined.

MR. SPEAKER: Now, the question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper including the sums already voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of—

(1) Demand Nos. 68 and 70 relating to the Ministry of Law and Justice;

(2) Demand No. 72 relating to the Ministry of Planning;

(3) Demand Nos. 102 and 104 relating to the Department of Science and Technology; and

(4) Demand Nos. 105 and 107 relating to the Department of Supply."

The motion was adopted.

MR. SPEAKER: All the Demands and everything else is passed.

[*The motion for Demands for Grants which were adopted by the Lok Sabha, are reproduced below—Ed.*]

DEMAND NO. 13—MINISTRY FINANCE.

"That a sum not exceeding Rs. 12,58,15,000 be granted to the President

to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Ministry of Finance'."

DEMAND NO. 14—CUSTOMS.

"That a sum not exceeding Rs. 6,36,01,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Customs'."

DEMAND NO. 15—UNION EXCISE DUTIES.

"That a sum not exceeding Rs. 12,72,61,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1972, in respect of 'Union Excise Duties'."

DEMAND NO. 16—TAXES ON INCOME INCLUDING CORPORATION TAX ETC.

"That a sum not exceeding Rs. 13,37,40,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Taxes on Income including Corporation Tax, etc.'"

DEMAND NO. 17—STAMPS.

"That a sum not exceeding Rs. 3,25,10,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Stamps'."

DEMAND NO. 18—AUDIT.

"That a sum not exceeding Rs. 21,20,00,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Audit'."

[Mr. Speaker]

DEMAND NO. 19—CURRENCY AND COINAGE.

"That a sum not exceeding Rs. 11,06,81,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Currency and Coinage'."

DEMAND NO. 20—MINT.

"That a sum not exceeding Rs. 3,04,03,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Mint'."

DEMAND NO. 21—KOLAR GOLD MINES.

"That a sum not exceeding Rs. 5,43,78,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Kolar Gold Mines'."

DEMAND NO. 22—PENSIONS AND OTHER RETIREMENT BENEFITS.

"That a sum not exceeding Rs. 5,15,63,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1972, in respect of 'Pensions and other Retirement Benefits'."

DEMAND NO. 23—OPIUM FACTORIES AND ALKALOID WORKS.

"That a sum not exceeding Rs. 67,46,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Opium Factories and Alkaloid works'."

DEMAND NO. 24—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FINANCE.

"That a sum not exceeding Rs. 16,08,90,000 be granted to the president

to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Revenue Expenditure of the Ministry of Finance'."

DEMAND NO. 25—GRANTS-IN-AID TO STATE AND UNION TERRITORY GOVERNMENTS.

"That a sum not exceeding Rs. 4,51,36,97,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Grants-in-aid to State and Union Territory Governments'."

DEMAND NO. 26—MISCELLANEOUS ADJUSTMENTS BETWEEN THE CENTRAL AND STATE AND UNION TERRITORY GOVERNMENTS.

"That a sum not exceeding Rs. 36,69,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Miscellaneous Adjustment between the Central and State and Union Territory Governments'."

DEMAND NO.—27—PRE-PARTITION PAYMENTS.

"That a sum not exceeding Rs. 36,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Pre-partition Payments'."

DEMAND NO. 114—CAPITAL OUTLAY ON THE INDIA SECURITY PRESS.

"That a sum not exceeding Rs. 42,05,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Capital outlay on the India Security Press'."

DEMAND NO. 115—CAPITAL OUTLAY ON CURRENCY AND COINAGE.

"That a sum not exceeding Rs. 7,10,85,000 be granted to the President

to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Capital outlay, Currency and Coinage'."

DEMAND NO. 116—CAPITAL OUTLAY ON MINTS.

"That a sum not exceeding Rs. 19,21,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Capital outlay on Mints'."

DEMAND NO. 117—CAPITAL OUTLAY ON KOLAR GOLD MINES.

"That a sum not exceeding Rs. 91,09,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Capital outlay on Kolar Gold Mines'."

DEMAND NO. 118—COMMUTED VALUE OF PENSIONS.

"That a sum not exceeding Rs. 7,67,47,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Commuted Value of Pensions'."

DEMAND NO. 119—OTHER CAPITAL OUTLAY OF THE MINISTRY.

"That a sum not exceeding Rs. 74,61,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Other capital outlay of the Ministry of Finance'."

DEMAND NO. 120—CAPITAL OUTLAY ON GRANTS TO STATE GOVERNMENTS FOR DEVELOPMENT.

"That a sum not exceeding Rs. 19,87,35,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of

March, 1972, in respect of 'Capital outlay on Grants to State Governments for Development'."

DEMAND NO. 121—LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT.

"That a sum not exceeding Rs. 3,42,89,66,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Loans and Advances by Central Government'."

DEMAND NO. 69—ADMINISTRATION OF JUSTICE.

"That a sum not exceeding Rs. 1,65,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Administration of Justice'."

DEMAND NO. 72-A—PLANNING COMMISSION.

"That a sum not exceeding Rs. 1,09,02,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Planning Commission'."

DEMAND NO. 88—DEPARTMENT OF ATOMIC ENERGY.

"That a sum not exceeding Rs. 23,99,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Department of Atomic Energy'."

DEMAND NO. 89—OTHER REVENUE EXPENDITURE OF THE DEPARTMENT OF ATOMIC ENERGY.

"That a sum not exceeding Rs. 36,15,99,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Revenue Expenditure of the Department of Atomic Energy'."

[Mr. Speaker]

DEMAND NO. 143—CAPITAL OUTLAY OF THE DEPARTMENT OF ATOMIC ENERGY.

"That a sum not exceeding Rs. 29,63,43,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Capital outlay of the Department of Atomic Energy'."

DEMAND NO. 95—DEPARTMENT OF COMPANY AFFAIRS.

"That a sum not exceeding Rs. 22,99,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Department of Company Affairs'."

DEMAND NO. 96—OTHER REVENUE EXPENDITURE OF THE DEPARTMENT OF COMPANY AFFAIRS.

"That a sum not exceeding Rs. 56,15,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Revenue Expenditure of the Department of Company Affairs'."

DEMAND NO. 97—DEPARTMENT OF ELECTRONICS.

"That a sum not exceeding Rs. 85,55,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Department of Electronics'."

DEMAND NO. 101—DEPARTMENT OF PARLIAMENTARY AFFAIRS.

"That a sum not exceeding Rs. 7,45,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of

March, 1972, in respect of 'Department of Parliamentary Affairs'."

DEMAND NO. 103—SURVEY OF INDIA.

"That a sum not exceeding Rs. 4,17,57,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Survey of India'."

DEMAND NO. 106—SUPPLIES AND DISPOSALS.

"That a sum not exceeding Rs. 3,14,75,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Supplies and Disposals'."

DEMAND NO. 108—LOK SABHA.

"That a sum not exceeding 1,83,65,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Lok Sabha'."

DEMAND NO. 109—RAJYA SABHA.

"That a sum not exceeding Rs. 75,63,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Rajya Sabha'."

DEMAND NO. 110—SECRETARIAT OF THE VICE-PRESIDENT.

"That a sum not exceeding Rs. 2,31,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Secretariat of the Vice-President'."

DEMAND NO. 68—MINISTRY OF LAW AND JUSTICE.

"That a sum not exceeding Rs. 1,02,90,000 including the sums already

voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Ministry of Law and Justice'."

DEMAND NO. 70—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LAW AND JUSTICE.

"That a sum not exceeding Rs. 6,54,18,000 including the sums already voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Revenue Expenditure of the Ministry of Law and Justice'."

DEMAND NO. 72—MINISTRY OF PLANNING.

"That a sum not exceeding Rs. 4,00,000 including the sums already voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Ministry of Planning'."

DEMAND NO. 102—DEPARTMENT OF SCIENCE AND TECHNOLOGY.

"That a sum not exceeding Rs. 1,16,87,000 including the sums already voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Department of Science and Technology'."

DEMAND NO. 104—GRANTS TO COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH.

"That a sum not exceeding Rs. 23,21,21,000 including the sums already voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Grants to Council of Scientific and Industrial Research'."

DEMAND NO. 105—DEPARTMENT OF SUPPLY.

"That a sum not exceeding Rs. 1,18,37,000 including the sums already voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Department of Supply'."

DEMAND NO. 107—OTHER REVENUE EXPENDITURE OF THE DEPARTMENT OF SUPPLY.

"That a sum not exceeding Rs. 46,51,000 including the sums already voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Revenue Expenditure of the Department of Supply'."

18.07 hrs.

APPROPRIATION (No. 2) BILL, 1971

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72.

SHRI SEZHIAN (Kumbakonam) : I rise on a point of order, Sir.

MR. SPEAKER : This is just a formal business.

SHRI SEZHIAN : Sir, if you look to the Schedule given in the Bill, you will find various Ministries have been put like this : Raksha Mantralya/Ministry of Defence ; Shiksha Vibhag/Department of Education ; Samaj Kalyan Vibhag/Department of Social Welfare and so on and so forth.

It was agreed to earlier that only English names will be used and Hindi version in Devanagari script. That was agreed to in the